CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT PUBLISHED ON NOVEMBER 1, 2010 TO THE SHAREHOLDERS OF

STI INDIA LIMITED

Registered Office: Rau-Pithampur, Link Road, Tehsil – Mhow, District Indore (M.P) 453 332, India,
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This corrigendum ("**Corrigendum**") to the Public Announcement ("**PA**") is being issued by Axis Bank Limited, (the "**Manager to the Offer**") on behalf of Bombay Rayon Fashions Limited ("**Acquirer")** to the Shareholders of STI India Limited ("**Target Company**") pursuant to Regulations 10 and 12 of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Regulations**" or "**SEBI (SAST) Regulations**"). This Corrigendum is in continuation of, and should be read in conjunction with the PA which was published in The Economic Times, Navbharat Times, Maharashtra Times and Dainik Bhaskar on November 1, 2010.

The shareholders are requested to note that the revised schedule of activities in relation to the Offer is as under:

Activity	**ORIGINAL SCHEDULE (1)**	**REVISED SCHEDULE**
	Day and Date	**Day and Date**
Public Announcement Date	Monday, November 01, 2010	Monday, November 01, 2010
Specified Date*	Friday, November 26, 2010	Friday, November 26, 2010
Last date for a competitive bid	Monday, November 22, 2010	Monday, November 22, 2010
Date by which Letter of Offer will be dispatched to Shareholders	Saturday, December 11, 2010	Monday, January 24, 2011
Date of opening of the Offer	Thursday, December 16, 2010	Friday, January 28, 2011
Last date for revising the Offer Price / Number of Shares	Monday, December 27, 2010	Tuesday, February 08, 2011
Last date for withdrawing acceptance from the Offer	Friday, December 31, 2010	Monday, February 14, 2011
Closure of the Offer	Wednesday, January 05, 2011	Thursday, February 17, 2011
Last date of communicating rejection / acceptance and payment of consideration for applications accepted and for despatch of share certificates for the rejected Shares or for credit of unaccepted demat Shares	Thursday, January 20, 2011	Friday, March 04, 2011

(1) *As per the Public Announcement published on November 1, 2010.*

** Specified Date is the date for determining the names of the Shareholders to whom the Letter of Offer would be sent, being all Shareholders (except the Acquirer and the Sellers) whose names appear on the register of members of the Target Company and as regards the beneficial owners of the dematerialized Shares, whose names appear as beneficiaries on the records of the respective depositories, at the close of business on Friday, November 26, 2010*.

All other terms and conditions of the Offer remain unchanged. The Corrigendum should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of Acquirer laid down in the Regulations.

This announcement would also be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer
For and on behalf of the Acquirer

AXIS BANK

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Contact Person: Mr. Amit Shah, SEBI Registration No.: INM000006104

Date : January 20, 2011
Place : Mumbai